

List of other creditors (Other than financial creditors and operational creditors)

(Amount in INR)

S.No.	Name of creditor	Details of Claim received			Details of Claim Admitted			Amount covered by security interest	Amount covered by Guarantee	Whether related party?	Amount of Contingent Claim	Amount of any mutual dues, that may be set off	Amount of Claim not admitted	Amount of claim under verification	Remarks, if any
		Identification No.	Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim									
1	C.K. ENTERPRISES	-	16-May-19	4,30,911.00	4,30,911.00	Operational	-	-	No	-	-	-	-	-	-
2	DRAWBRIDGE TOWERS LIMITED REPRESENTED BY DRAWBRIDGE, GLOBAL MACRO ADVISORS	-	-	39,99,93,000.00	-	-	-	-	No	-	-	39,99,93,000.00	-	-	-
	GALLEON SPECIAL OPPORTUNITIES, MASTER FUND, SPC, LTD. GALLEON ASIA CROSSOVER,	-	-	-	-	-	-	-	No	-	-	-	-	-	-
3	SEGREGATED PORTFOLIO1	-	-	11,99,91,000.00	-	-	-	-	No	-	-	11,99,91,000.00	-	-	-
4	GALLEON TECHNOLOGY OFFSHORE, LTD. C/O DELTA FS LIMITED1	-	-	20,00,08,000.00	-	-	-	-	No	-	-	20,00,08,000.00	-	-	-
5	HSEC DAISY INVESTMENTS (MAURITIUS) LIMITED, C/O KROSS BORDER TRUST SERVICES	-	-	63,99,98,000.00	-	-	-	-	No	-	-	63,99,98,000.00	-	-	-
	HIC POND VIEW R TOWER LIMITED, IQ EQ CORPORATE SERVICES (MAURITIUS) LTD. LES	-	-	-	-	-	-	-	No	-	-	-	-	-	-
	CASCADES BUILDING, EDITH CAVELL STREET, PORT LOUIS, REPUBLIC OF MAURITIUS, C/O DA	-	-	-	-	-	-	-	No	-	-	-	-	-	-
6	CAPITAL LLC, 70 E 55TH ST, FLOOR 21, NEW YORK, NY 10022, USA1	-	-	10,00,04,000.00	-	-	-	-	No	-	-	10,00,04,000.00	-	-	-
7	INVESTMENT PARTNERS B (MAURITIUS) LIMITED1	-	-	20,00,08,000.00	-	-	-	-	No	-	-	20,00,08,000.00	-	-	-
8	JAI KISHAN S/O DHARMPAL	-	20-May-19	2,03,000.00	12,167.00	Operational	-	-	No	-	-	1,90,833.00	-	-	-
9	JHIANVI P MANGHWANI	-	30-May-19	15,40,175.00	1,39,725.00	Operational	-	-	No	-	-	14,00,450.00	-	-	-
10	JIO DIGITAL FIBRE PRIVATE LIMITED	-	-	29,59,70,414.00	29,59,70,414.00	-	-	-	No	-	-	-	-	-	-
11	IM/S INSTAMAN (PORP-ASHOK KUMAR PRASAD)	-	21-May-19	13,05,004.00	13,05,004.00	Operational	-	-	No	-	-	-	-	-	-
12	IM/S JAI NITYAMANO ELECTRICALS	-	20-May-18	7,92,709.00	7,92,709.00	Operational	-	-	No	-	-	-	-	-	-
13	IM/S SINGH ELECTRONICS AND ELECTRICALS	-	16-May-19	9,88,190.65	9,88,190.65	Operational	-	-	No	-	-	-	-	-	-
14	MAHENDRI DEVI SRC LOGISTIC	-	18-May-19	1,07,112.50	1,07,112.50	Operational	-	-	No	-	-	-	-	-	-
15	NEELKANTH APARTMENTS CO-OP HOUSING SOCIETY LTD	-	19-May-19	24,64,999.08	5,34,451.67	Operational	-	-	No	-	-	19,30,547.41	-	-	-
16	OM PRAKASH GUPTA	-	25-Sep-19	4,26,140.00	-	Operational	-	-	No	-	-	4,26,140.00	-	-	-
17	QUANTUM (M) LIMITED1	-	-	20,00,08,000.00	-	-	-	-	No	-	-	20,00,08,000.00	-	-	-
18	RAJESH AHUJA	-	04-Mar-19	12,32,943.00	77,263.00	Operational	-	-	No	-	-	11,55,680.00	-	-	-
19	RELANCE JIO INFOCOMM LIMITED ON BEHALF OF RELANCE JIO INFRATEL PRIVATE LIMITED2	-	-	8,74,41,66,935.00	8,74,41,66,935.00	-	-	-	No	-	-	-	-	-	-
	RIVENDLE PE LLC (FORMERLY KNOWN AS NSR PE MAURITIUS LLC), 4TH FLOOR, TOWER A, I	-	-	-	-	-	-	-	No	-	-	-	-	-	-
20	CYBER CITY, EBENE, MAURITIUS1	-	-	16,50,02,000.00	-	-	-	-	No	-	-	16,50,02,000.00	-	-	-
21	SMT AASHA TOMAR	-	19-Jun-19	5,24,342.00	-	Operational	-	-	No	-	-	5,24,342.00	-	-	-
	Total			11,07,51,64,875.23	9,04,45,24,882.82							2,03,06,39,992.41			

*The aforesaid list includes the claims provided to us by the IRP as well as claims received till March 04, 2020 either through e-mail and / or physically.

1. In relation to the claim submitted by eight Minority Shareholders of RITL amounting to c. INR 202 crores, we understand from the NCLT order dated June 29, 2018 that the parties had agreed to certain consent terms pursuant to which RCIL, RCOM and RITL had jointly and/or severally agreed to pay the minority shareholders (in proportionate basis) INR 230 crores within 180 days from "insolvency exit date". Further, "insolvency exit date" refers to the date on which the order initiating insolvency against RITL is either stayed or set aside. Although the order of May 15, 2018 passed by the NCLT initiating insolvency resolution process against RITL had been stayed, the said stay has been vacated later by the NCLAT. The obligation to make payment appears to be linked with the occurrence of insolvency exit date, which event no longer exists pursuant to the aforesaid vacation of stay. Accordingly, the said amounts are not admissible.

2. Reliance Jio Infocomm Limited (RJIL) has filed a claim vide Form F for an amount of c. INR 875 crores against Reliance Infratel Limited, wherein they have adjusted an amount of c. INR 462 crores towards consideration payable to Reliance Communications Limited against sale of MCNs. The claim has been admitted on a gross basis and clarifications are being sought in relation to the adjustments made by the claimant.

3. The relevant portion of the claim shown under head "Amount Rejected" includes (but not limited to):

- Claim pertaining to the entity other than the corporate debtor
- Claim pertaining to the period post May 7, 2019
- Claim for which payment has already been made as per the records of the corporate debtor
- Claims which are not contractually due
- Claim to the extent relevant supporting documents substantiating the claim amount not been provided